

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED No. 2185**  
TO BE ANSWERED ON 08.03.2021

**INCLUSION OF VALMIKI BOYA IN ST LIST**

2185. SHRI TALARI RANGAIAH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware that 94 per cent of the States and UTs of India include Valmiki's into the list of either SCs or STs except in non-agency areas of Andhra Pradesh and Telangana;
- (b) if so, the details thereof;
- (c) whether this kind of treatment towards Valmiki Boya Community is completely deplorable and discriminatory in nature and amounts to the violation of Article – 14 of the Indian Constitution;
- (d) whether the Government has made any efforts to provide SC status to the Valmiki Boya Community who are extremely backward in each and every aspect of life since independence; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) & (b) :Balmiki/ Valmiki/Valamiki has been notified as Scheduled Castes or Scheduled Tribes in respect of following States and Union Territories :-

<b>A.As Scheduled Caste</b>		
Sl.	State/ Union Territory	Name of community
1	Gujarat	Balmiki (Sl. No. 5)
2	Haryana	Balmiki (Sl. No. 2)
3	Himachal Pradesh	Balmiki (Sl. No. 3)
4	Karnataka	Balmiki (Sl. No. 21)
5	Madhya Pradesh	Balmiki (Sl. No. 11)
6	Maharashtra	Balmiki (Sl. No. 12)
7	Odisha	Valamiki, Valmiki (Sl. No. 93 )
8	Punjab	Balmiki (Sl. No. 2)
9	Rajasthan	Balmiki, Valmiki (Sl. No. 14)
10	Uttar Pradesh	Balmiki (Sl. No. 11)
11	West Bengal	Balmiki (Sl. No. 22)
12	Uttarakhand	Balmiki (Sl. No. 11)
13	Chhattisgarh	Balmiki (Sl. No. 11)

14	Delhi	Chura (Balmiki) (Sl. No. 12)
15	Chandigarh	Balmiki (Sl. No. 7)
16	Jammu Kashmir	Balmiki (Sl. No. 5)
17	Ladakh	Balmiki (Sl. No. 5)
<b>B. As Scheduled Tribes</b>		
18	Andhra Pradesh	Valmiki (Sl. No. 30) (Scheduled Areas of Vishakhapatnam, Srikakulam, Vijayanagram, East Godavari and West Godavari districts)
19	Karnataka	Valmiki (Sl. No.38)

(c) to (e) : Government has laid down modalities, for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes and Scheduled Tribes. The said modalities envisages that complete proposal with ethnographic support to modify the existing list of Scheduled Castes is to be initiated by the concerned State Government/ Union territory Administration. As per approved modalities, there is no proposal for inclusion of Valmiki Boya community in the list of Scheduled Castes from any State Government/ Union Territory Administration.

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